

**NATIONAL COMPANY LAW APPELLANT TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.1407 of 2019**

In the matter of:

Srei Infrastructure Finance Ltd

Appellant

Vs

Ashish Chhawchharia & Anr

Respondent

Mr Abhijeet Sinha, Ms Raveena Rai, Mr. Raghavendra M Bajaj, Advocates for appellant.

Mr. Ratnanko Banerji, Mr. S.N. Mookherjee, Sr. Advocates for appellant.

Mr. Shounak Mitra, Mr Prateek Kumar, Advocates for appellant.

Mr Rishav Banerjee, Advocate for appellant.

Mr. Ramji Srinivasan, Sr. Advocate, Mr. Deep Roy, Mr. Rony O John, Advocates for Respondents.

Mr. Arun Kathpalia, Sr. Advocate for Respondent.

Mr. Tushar Mehta, Sr. Advocate for Respondent.

With

**COMPANY APPEAL (AT)(INSOLVENCY) NO.591 of 2020**

In the matter of:

Srei Infrastructure Finance Ltd

Appellant

Vs

Ashish Chhawchharia & Anr

Respondent

Ms Raveena Rai, Advocate for appellant.

Mr. Ratnanko Banerji, Mr. S.N. Mookherjee, Sr. Advocates for appellant.

Mr. Shounak Mitra, Mr Prateek Kumar, Advocates for appellant.

Mr. Ramji Srinivasan, Sr. Advocate, Mr. Deep Roy, Mr. Rony O John, Advocates for Respondents.

Mr. Arun Kathpalia, Sr. Advocate for Respondent.

Mr. Tushar Mehta, Sr. Advocate for Respondent.

Mr. Siddhant Kant, Ms Misha, Advocates for Respondent.

Mr. Neeraj K Kaul, Sr. Advocate, Mr. Sudhir Sharma, Mr. Abhishek Swaroop, Advocates for Respondent.

With

**COMPANY APPEAL (AT)(INSOLVENCY) NO.593 of 2020**

In the matter of:

Srei Multiple Asset Investment Trust

Appellant

Vs

IDBI Bank Ltd & Ors

Respondent

Mr. Krishnendu Datta and Mr Arijit Mazumdar, Advocates for appellant.  
Mr. Ramji Srinivasan, Sr. Advocate, Mr. Deep Roy, Mr. Rony O John,  
Advocates for Respondents.  
Mr. Arun Kathpalia, Sr. Advocate for Respondent.  
Mr. Tushar Mehta, Sr. Advocate for Respondent.  
Mr. Siddhant Kant, Ms Misha, Advocates for Respondent.  
Mr. Neeraj K Kaul, Sr. Advocate, Mr. Sudhir Sharma, Mr. Abhishek Swaroop,  
Advocates for Respondent.  
Mr. Deepak Joshi, Advocate for R3.

**ORDER**

**15.07.2020-** We have heard learned counsel for the appellant in Company Appeal (AT)(Insolvency) No.1407 of 2019 and learned counsel for appellant submits that on 2<sup>nd</sup> March, 2020 the Resolution Plan has been approved which he has challenged by way of filing Company Appeal (AT) (Insolvency) No. 591 and 593 of 2020.

2. Learned counsel for the appellant is directed to supply the copy of the Memo of Appeal to Respondent counsel in Company Appeal (AT)(Insolvency) No.591 and 593 of 2020. We will take Company Appeal (AT)(Insolvency) No.591/2020 as a lead appeal.

3. Learned counsel for the parties are directed to file written submission not more than three pages alongwith convenient compilation within 10 days with an advance copy to opponent counsel. All the appeals will be heard together. Let the appeals be fixed on **4<sup>th</sup> August, 2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Mr. V.P. Singh)**  
**Member (Technical)**

**Bm/manu**